

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 222

Company Appeal-160/ND/2023

IN THE MATTER OF:

Income Tax Officer, Ward 20(1), New Delhi ... Applicant/Petitioner

Versus

RoC, Delhi & Ors. (Pranam Foods Private Limited) ... Respondent

Under Section: 252 (1) & 252 (3)

Order delivered on 05.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant/ : Sr. Adv. Puneet Rai, Adv. Rishabh Nangia, Adv.
Income Tax Ashvini Kumar, Adv. Nikhil Jain

Department

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

It is already 4:35 pm, the hearing is deferred to 05.07.2024.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**